

Review on the working of and Annual Report of National Thermal Power Corporation Ltd. for 1985-86 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : I beg to lay on the Table :—

1. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the National Thermal Power Corporation Limited, for the year 1985-86.

(ii) Annual Report of the National Thermal Power Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, see No. LT—3685/87]

12.11 hrs

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 9th December, 1986.

(1) The Dock Workers (Safety, Health and Welfare) Bill, 1986.

(2) The Appropriation (No.5) Bill, 1986.

(3) The Delhi Apartment Ownership Bill, 1986.

(4) The Indecent Representation of Women (Prohibition) Bill, 1986.

(5) The Child Labour (Prohibition and Regulation) Bill, 1986.

(6) The Customs Tariff (Amendment) Bill, 1986.

(7) The Central Excise Tariff (Amendment) Bill, 1986.

(8) The Indian Post Office (Second Amendment) Bill, 1986.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nineteen Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 9th December, 1986.

(1) The Industrial Finance Corporation (Amendment) Bill, 1986.

(2) The Citizenship (Amendment) Bill, 1986.

(3) The Juvenile Justice Bill, 1986

(4) The Delhi Fire Prevention and Fire Safety Bill, 1986.

(5) The Coal Mines Nationalisation Laws (Amendment) Bill, 1986.

(6) The Atomic Energy (Amendment) Bill, 1986.

(7) The Customs and Excise Revenues Appellate Tribunal Bill, 1986.

(8) The Bureau of Indian Standards Bills, 1986.

- (9) The Constitution (Fifty-fifth Amendment) Bill, 1986.
- (10) The Shipping Development Fund Committee (Abolition) Bill, 1986.
- (11) The Consumer Protection Bill, 1986.
- (12) The State of Arunachal Pradesh Bill, 1986.
- (13) The Prevention of Food Adulteration (Amendment) Bill, 1986.
- (14) The Drugs and Cosmetics (Amendment) Bill, 1986.
- (15) The Standards of Weights and Measures (Enforcement) Amendment Bill, 1986.
- (16) The Essential Commodities (Second Amendment) Bill, 1986.
- (17) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1986.
- (18) The Standards of Weights and Measures (Amendment) Bill, 1986.
- (19) The Agricultural Produce (Grading and Marking) Amendment Bill, 1986.

12.12 hrs

RAILWAY CONVENTION
COMMITTEE

[English]

Seventh Report

SHRI RAM DHAN (Lalganj) : I beg to present the Seventh Report (Hindi and English versions) of the Railway Convention Committee on "Rate of Dividend for the year 1987-88 and other Ancillary Matters."

12.13 hrs

STATEMENT RE : SITUATION IN
PUNJAB

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Sir, The situation in Punjab was discussed at length in the last Session. There have been some disquieting development since then. I would like to recall here briefly the trend of events since the end of November, 1986. On 30th November, 1986 Shri Gurcharan Singh Tohra was elected President of the Shiromani Gurdwara Parbandhak Committee. Immediately thereafter the SGPC disbanded the Special Task Force earlier raised by them for keeping the terrorists out of the Golden Temple Complex. At the meeting of the Executive Committee of the SGPC held at Amritsar on 24th December, 1986 the high priests holding office on that day were forced to resign and new high priests were appointed, including Prof. Darshan Singh Ragi as Acting Jathedar of the Akal Takht. However, the high priests did not assume office because of certain threats held out by another body called Panthic Committee which is a self appointed body controlled by terrorists. The Panthic Committee directed that a Sarbat Khalsa should be called to ratify the appointment of the high priests thereby arrogating to themselves a position superior to the SGPC and the Akal Takht. In response to a call given by the Damdami Taksal, the Panthic Committee and a section of the AISSF, a so called "Sarbat Khalsa" was held in the Golden Temple at Amritsar on January 26, 1987. SA Dal (J) and SA Dal (B) participated in the "Sarbat Khalsa". Secessionist slogans were raised in the complex during the "Sarbat Khalsa". The "Sarbat Khalsa" endorsed the secessionist declaration made by the Panthic Committee on April 20, 1986. The next day, the Punjab Council of Ministers condemned the call given by the so called "Sarbat Khalsa" and described it as a conspiracy of foreign forces aimed at destabilising the country. Later the Shiromani Akali Dal (I.) Working Committee expressed concern over the failure of the SGPC to